

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5735 of 2020

Saud Ansari alias Sayed Saud Ahmad alias Alam

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Anil Kumar , Advocate

For the State : Mr. Ravi Prakash, Spl.P.P.

Order No. 02

Dated 10th September, 2020

Heard the learned counsel appearing for the respective parties.

Defects No. 9(i) to 9(vi), as pointed out by the office, are ignored.

The petitioner is an accused in connection with Panki P.S. Case No. 50 of 2019 (G.R. No. 967 of 2019).

It is alleged that the informant and the driver of the trucks were assaulted and looted.

The petitioner has been implicated on the confession of co-accused Avinash Sharma, Prakash Sharma and Md. Hasnan. The said Avinash Sharma has been granted bail by this Court in B.A. No. 9827 of 2019. The petitioner is in custody since 24.03.2020.

Regard being had to the aforesaid facts, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Palamau at Daltonganj in connection with Panki P.S. Case No. 50 of 2019 (G.R. No. 967 of 2019).

(RONGON MUKHOPADHYAY,J.)